

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1446
ANSWERED ON:18.11.2010
MERGERS AND ACQUISITIONS
Dubey Shri Nishikant

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the criteria of mergers and acquisitions on the competitiveness in the market and Indian economy;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (c) Sections 5 & 6 of the Competition Act, 2002, as amended in 2007 prescribes the criteria for mergers and acquisitions. Sub-section (4) of Section 20 of the Competition Act, 2002 defines the factors, which would have the effect of or are likely to have an appreciable adverse effect on the competition in the relevant market. These provisions of the Act have not been notified as yet.